

October 2017 at an estimated cost of ₹ 20249 crore. The report had been examined in CWC and 'in-principle consent' for preparation of Detailed Project Report (DPR) of the project had been conveyed to the State Government in February, 2018 after recommendation of the Screening Committee of CWC, subject to certain conditions.

In the 7th meeting of Upper Yamuna Review Committee chaired by Hon'ble Minister (WR, RD & GR) held on 15.02.2018, the State of Rajasthan had been advised to prepare the DPR for transfer of Rajasthan's share in Yamuna Water at Tajewala Headworks to Churu and Jhunjhunu Districts of Rajasthan. It was also discussed to consider forwarding Rajasthan's request for external financial assistance to Department of Economic Affairs to enable Rajasthan obtain loan for the purpose.

Rajasthan has submitted the DPR titled "Transfer of Rajasthan's share of Yamuna Water at Tajewala Headworks to Churu and Jhunjhunu Districts of Rajasthan by underground conveyance system" at an estimated cost of ₹ 23965.85 crore to CWC online in February, 2019. A meeting was held in May, 2019 in CWC under the chairmanship of Member (WP&P), CWC with a view to expedite the appraisal of the project proposal wherein project authorities made a detailed presentation on the DPR. The State Government was suggested to redesign the system for actual water availability vis-a-vis total allocation for Rajasthan and to explore the option of utilizing pre-stressed pipes instead of MS pipes so as to reduce the project cost.

#### **Foreign investment in defence sector**

\*306. SHRI RAJMANI PATEL : Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the technical and management efficiency of Indian companies involved in production of military items can be enhanced by foreign assistance;

(b) if so, whether it is also a fact that in the absence of necessary incentives, foreign companies are withdrawing their support; and

(c) whether Government is considering to encourage the foreign investment in defence sector, if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI RAJNATH SINGH) : (a) to (c) The technologies needed in defence sector have to be dynamic and in line with the requirement of the customer. The companies operating in the sector need to continuously

invest in capacity enhancements and in creation of state-of-the-art manufacturing facilities to address the requirements of Defence grade components, products and systems. While the domestic defence industry is developing capabilities including technical and managerial, in specific areas where such capabilities are not available, FDI helps to bridge the gap. Defence is a sector driven by high-end technologies and innovations. This sector needs significant capital investment and infusion of technology for which foreign investment plays a critical role. This also results in creation of employment opportunities, saving of foreign exchange and promotes indigenisation and self-reliance.

In May, 2001, the defence industry sector, which was hitherto reserved for the public sector, was opened upto 100% for Indian private sector participation with FDI permissible upto 26%, both subject to licensing. The Government vide Press Note 6 of 2013 Series, dated 22.08.2013 notified revised policy on FDI in various sectors including defence according to which the FDI in defence sector was allowed up to 26% through Government route and above 26%, through Cabinet Committee on Security (CCS) on case-to-case basis. Further, the government vide Press Note 7 of 2014. Series dated 26.08.2014 increased. FDI limit in defence sector and as per the policy, composite foreign investment up to 49% had been allowed through Government route (FIPB Route) and beyond 49% with the approval of CCS wherever it is likely to result in access to modern 'state-of-the art' technology in the country. Vide Press Note No. 12 of 2015 Series dated 24.11.2015, government notified review of FDI Policy on various sectors including wherein Foreign Investment Cap up to 49% is allowed through automatic route and above 49% under Government route on case-to-case basis, wherever it is likely to result in access to modern and 'state-of-art' technology in the country. Presently, D1PP vide Press Note No. 5 of 2016 Series dated 24.06.2016 notified review of FDI Policy on various sectors including defence sector which includes conditions related to FDI in defence at Para 5 of the said Press Note. According to the revised guidelines, Foreign Investment up to 49% is allowed through automatic route and beyond 49% under Government route wherever it is likely to result in access to modern technology or for other reasons to be recorded. The other conditions governing FDI policy in defence manufacturing sector are as notified in the said Press Note.

#### **Promotion of sports in Uttar Pradesh**

\*307. SHRI VIJAY PAL SINGH TOMAR : Will the Minister of YOUTH AFFAIRS AND SPORTS he pleased to state:

- (a) the details of financial assistance granted to various institutions engaged